

Office of the District Magistrate, Shamli

From : District Magistrate
Shamli

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Ref. No. : 6285/OA-134/2024

Dated : 22-04-2024

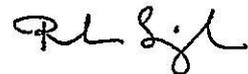
Sub.-Report in Compliance to the order issued by Hon'ble National Green Tribunal on dated 13.02.2024 in O.A. No. 134/2024 Suo Moto matter in re : News item appearing in Sach Kahun dated 29.12.2023 entitled "नंगलाराई खनन ठेकेदार बंधुओं के खिलाफ ग्रामीणों ने खोला मोर्चा"

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Joint Committee Report in compliance of the Order issued on dated 13.02.2024 by Hon'ble National Green Tribunal in O.A. No. 134/2024 Suo Moto matter in re : News item appearing in Sach Kahun dated 29.12.2023 entitled "नंगलाराई खनन ठेकेदार बंधुओं के खिलाफ ग्रामीणों ने खोला मोर्चा"

Encl. : As above.

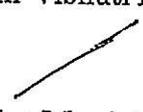
Yours faithfully



(Ravindra Singh)
District Magistrate
Shamli

Copy to :

1. Regional Director, Central Pollution Control Board, 'PICUP Bhawan' Vibhuti Khand, Gomti Nagar, Lucknow for information.


District Magistrate
Shamli

**STATUS REPORT ON MINING ACTIVITY AT VILLAGE-
NAGLARAI AHATMAL, DISTRICT-SHAMLI (UTTAR PRADESH)**

IN THE MATTER OF

News Item titled "Nanglarai khanan dhekedar Bandhuyo ke kheelaf gramino ne khola morcha" appearing in sach kahun dated 29.12.2023
in
(Original Application No. 134/2024)

1. Background:

Hon'ble NGT, Principal Bench, New Delhi passed order on 13.02.2024 in the matter of News Item titled "Nanglarai khanan dhekedar Bandhuyo ke kheelaf gramino ne khola morcha" appearing in sach kahun dated 29.12.2023 (OA No. 134/2024) to visit the site, ascertain the true state of affairs existing there and extent of illegal mining and persons responsible for the same obtaining factual details in the matter.

Relevant para of the Hon'ble NGT order is as below: -

"7. We also deem it proper to constitute a Joint Committee comprising of representative of the Member Secretary, CPCB and the District Magistrate, Muzaffarnagar. The District Magistrate, Muzaffarnagar will act as nodal agency for coordination and compliance.

8. The Joint Committee will visit the site, ascertain the true state of affairs existing there and extent of illegal mining and persons responsible for the same and submit the status report at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

9. List on 24.04.2024."

Copy of the referred order of Hon'ble NGT is enclosed at **Annexure No 1.**

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2. The site mentioned in reference NGT order is in District- Shamli (UP). A Joint inspection of the site was carried out by Scientist-E CPCB RD Lucknow, SDM Kairana and Mining Officer Shamli. Observation based on inspection and available office records as per referenced NGT order (ascertain the true state of affairs existing there and extent of illegal mining and persons responsible for the same) is as under:

2.1 One sand mining lease was found operational in village -Naglarai Ahatmal, Tehsil-Kairana, District-Shamli, which was granted to M/s Devansh Infra (hereinafter referred as "the Project Proponent"), Gata No. 20, 57, 58, 59, 61m, 62 , 67m, 68, 69, 70, 71, 72, 73kh, 82m, 83, 84, 314m, 86,87 ,88, 306,310, 311, 312m, 313m, 317m, 321m,322/39 (Gata no. 85,273,320 with area 0.30 Ha for Haulage Road) with total area of 24.92 Ha (64.07 acres) and minable area of 17.56 Ha.

2.2 During visit, the mining activities were in progress. Course of River Yamuna was found flowing on Haryana State side. No obstacle in the river flow noticed during visit to the site.

2.3 Notice for E- tendering along with E- Auction was issued by the District Magistrate, Shamli on 17.10.2018 based on District Survey Report, 2017. Currently, updation of DSR is under progress. (Copy of notice is annexed as **Annexure No. 2**)

2.4 Letter of Intent (LoI) was issued by the District Administration to the Project Proponent (PP) on 05.12.2018. the LoI was issued for 24.92 hectares mine lease area (Quantity-3,54,440 m³ per year) for the period of 5 years. (Copy of LoI is annexed as **Annexure No. 3**)

2.5 The public hearing for the project was conducted on 05.09.2019.

2.6 Environmental Clearance has been granted to the project for mining by State Level Environment Impact Assessment Authority

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(SEIAA), Uttar Pradesh on 22.01.2020. (Copy of EC is annexed as **Annexure No. 4**)

- 2.7 The PP was granted Consent to Operate (CTO) under the Water (PCP) Act, 1974 and the Air (PCP) Act, 1981 on 01.04.2021, which is valid from 01.01.2021 to 31.12.2025. (Copy of CTO is annexed as **Annexure No. 5**)
- 2.8 The above said mining lease has been granted by District Magistrate, Shamli (Mining Department) on 04.03.2020. The PP has submitted Rs. 7,70,000/ as environmental compensation for mining operation without CTO for the duration of 77 days. (Copy of UPPCB notice letter dated 29.10.2020, Mining Department letter dated 11.11.2020 & PP letter dated 01.02.2021 are annexed as **Annexure No. 6**)
- 2.9 As per portal of Directorate of Geology and Mining, Uttar Pradesh, total 12,07,547 m³ of mineral has been excavated by project proponent (during 04.03.2020 to 15.04.2024).
- 2.10 The weighing bridge has been installed at site for weighing the quantum of excavated material. The data generated through the weighing system has been submitted through the online portal of Directorate of Geology and Mining, Uttar Pradesh.
- 2.11 The PP has installed a weighing bridge near their camp office and also installed CCTV cameras (14 nos.) along with two PTZ camera.
- 2.12 A setup for recording the data from the weighing machine and transferring it through the online portal was found available near the weighing bridge.
- 2.13 The unit has installed two tubewells for meeting water requirement. No flow meter is installed at tubewells. The unit has not obtained

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NOC from Ground Water Department, Ministry of Jal Shakti, Govt. of Uttar Pradesh as per CTO granted by UPPCB.

- 2.14 The PP has provided two tankers for sprinkling of water over road for dust suppression.
- 2.15 The PP has carried out replenishment Study Report (Pre-monsoon and Post monsoon) in year 2023 and report has been submitted to District Magistrate, Shamli.
- 2.16 Twenty-Two (22) pillars have been installed in mining area. During inspection, it was observed that the PP has carried out mining beyond lease area at three places having volume of approx. 3000 m³, 624 m³ and 2839.2 m³ respectively (as per Survey lekhpal), which is located in Haryana.
- 2.17 Specific facts observed during the inspection in reference to the complaint highlighted in news items as mentioned in the reference NGT order is as below:

Sl. No.	Specific complaint points	Facts observed
1.	Illegal sand mining was carried out in Yamuna Khadar area of village Naglarai.	The PP has carried out mining at three places beyond permitted area in Haryana.
2.	They have affected the main flow of the river by erecting a sand bund.	No sand bund has been observed which may affect the main flow of the river during visit.
3.	The news item further reveals that on account of sand mining, pits upto the depth of 30 feet have been created.	During visit, pits of average depth of approx. 3 m (9.8 ft.) has been observed, which is as per the EC condition.

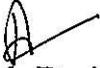
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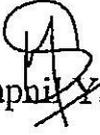
4.	On account of the overloaded vehicles transporting the sand, crops of the nearby agricultural fields are destroyed	During visit, no damage to crops of the nearby agriculture field was observed by inspection team.
5.	The bund, created to prevent flooding in the nearby inhabited area, has been destroyed by the trucks transporting the sand which has created a danger of flooding of the area during rains.	During visit, the bund constructed by the Irrigation Department were found intact and as such no damage notice by the inspection team.

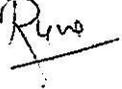
3. Recommendations:

3.1 The PP should obtain NOCs from State Ground Water Authority for abstraction of ground water. The PP may first apply for no objection certificate (NOC) on upgwd portal through nivesh mitra App for abstraction of water any further. State Ground Water Authority may take action against the PP for abstraction of ground water without permission.

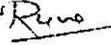
3.2 The Mining Department, Haryana may take action against the PP for illegal mining in their jurisdiction.


Ashish Dwivedi
Mines Officer
Shamli


Swapani Yadav
Sub-Divisional Magistrate
Kairana


Sh. Runa Oraon
Scientist -E
CPCB RD Lucknow


Sh. Ravindra Singh
District Magistrate, Shamli



Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 134/2024 .

News Item titled "Nanglarai khandar dhekedar Bandhuyo ke kheelaf gramino ne khola morcha" appearing in sach kahun dated 29.12.2023

Date of hearing: 13.02.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. This original application is registered *suo motu* on the basis of the news item titled "Nanglarai khandar dhekedar Bandhuyo ke kheelaf gramino ne khola morcha" appearing in sach kahun dated 29.12.2023.
2. The news item discloses that illegal sand mining by "Thekedar Bandhuyo" is going on in Yamuna Khadar area of Village Nanglarai and they have also affected the main flow of the river by erecting a sand bund. The news item further reveals that on account of sand mining, pits upto the depth of 30 feet have been created and on account of the overloaded vehicles transporting the sand, crops of the nearby agricultural fields are destroyed and the bund, created to prevent flooding in the nearby inhabited area, has been destroyed by the trucks transporting the sand which has created a danger of flooding of the area during rains.
3. The news item raises substantial issue relating to compliance of the provisions of the Scheduled enactments.
4. Power of the Tribunal to take up the matter in *suo-motu* exercise of power has been recognized by the Hon'ble Supreme Court in the matter of "Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.

5. Hence, we implead the following as respondents in the matter:
- i. Uttar Pradesh Pollution Control Board (UPPCB) through its Member Secretary.
 - ii. Collector and District Magistrate, Muzaffarnagar.
 - iii. Regional Officer, MoEF&CC, Lucknow.
 - iv. Central Pollution Control Board (CPCB) through its Member Secretary.
6. Let notice be issued to the above Respondents for filing their response at least one week before the next date of hearing.
7. We also deem it proper to constitute a Joint Committee comprising of representative of the Member Secretary, CPCB and the District Magistrate, Muzaffarnagar. The District Magistrate, Muzaffarnagar will act as nodal agency for coordination and compliance.
8. The Joint Committee will visit the site, ascertain the true state of affairs existing there and extent of illegal mining and persons responsible for the same and submit the status report at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.
9. List on 24.04.2024.
10. A copy of this order be forwarded to Member Secretary, CPCB and the District Magistrate, Muzaffarnagar by e-mail for compliance.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

February 13, 2024
Original Application No. 134/2024
DV.

कार्यालय जिलाधिकारी शामली।
(खनन अनुभाग)

संख्या- 2188 /ई-नि०-आ०-सू०/ख०वि०-2018-19,

दिनांक 17-10-2018

ई-निविदा सह ई-नीलामी आमन्त्रण हेतु सूचना

सर्वसाधारण को सूचित किया जाता है कि जनपद शामली में यमुना नदी तल में उपलब्ध बाजू के खनन क्षेत्रों को शासनादेश संख्या-1876/86-2017-57(सा.)/2017 टीसी-1 दिनांक 14-08-2017 में दिये गये निर्देशानुसार ई निविदा सह ई नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु 03 विस्तृत क्षेत्रों में पुनः ई निविदा सह ई नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु निम्नवत् कार्यक्रम घोषित किया जाता है :-

1. क्षेत्र का विवरण :-

क्र० सं०	उपखनिज का नाम	नदी का नाम	क्षेत्र का विवरण				नियमावली -1963 के अनुसूची 1 के अनुसार शायल्टी दर (रु० प्रति घनमीटर)	खनन योग्य आकलित उपखनिज का भण्डार (घन मी० प्रतिघर्ष)	प्रथम वर्ष में आंकलित भण्डार की कुल शायल्टी रूपयों में। (कालम 9 में अंकित घन मी० प्रतिघर्ष को कालम 8 में अंकित शायल्टी की दर से गुणा करने पर उपलब्ध सकल घनराशि)	अर्नेस्ट मर्नी (कालम 10 में अंकित सकल घनराशि का 25 प्रतिशत)
			तहसील	ग्राम	गाटा सं०/ खण्ड सं०/जोन सं०	क्षेत्रफल (है० में)				
1	साधारण बाजू	यमुना नदी	कैराना	इस्सोपुर खुरगान	553, 594	3.98	65/-	95,040	61,77,600/-	15,44,400/-
2	साधारण बाजू	यमुना नदी	कैराना	इस्सोपुर खुरगान	671, 674	4.213	65/-	1,01,040	65,57,600/-	16,41,900/-
3	साधारण बाजू	यमुना नदी	कैराना	नंगलासाई अहतगाल	20, 57, 58, 59, 61म, 62 67म 88, 69, 70,71,72, 73ख, 82म, 83, 84, 314म, 86,87 88, 306, 310,311,312म, 313म, 317म,321म 322/39 (गाटा सं० 85, 273, 320 शे० 0.30 है० रास्ते हेतु)	24.92	65/-	3,54,440	2,30,38,600/-	57,59,650/-

2. उपरोक्त क्षेत्रों को ई-निविदा सह ई-नीलामी के माध्यम से 05 वर्ष की अवधि हेतु ई-निविदा आमंत्रित की जाती है। नियमानुसार ई-निविदा प्राप्त होने पर सक्षम स्तर ई-नीलामी की प्रक्रिया प्रारम्भ होगी।

ई-निविदा सह ई-नीलामी की कार्यवाही निम्नवत् की जायेगी :-

प्रस विज्ञापित (विज्ञापित का प्रकार)	प्रथम दिन
निविदादाता पंजीकरण की तिथि	प्री विड की अंतिम क्रिया से एक कार्य दिवस पूर्व तक
प्री विड जमा करने की अंतिम तिथि	दिनांक 17-11-2018
प्रथम घरण ई निविदा (ई टण्डर) की अवधि	दिनांक 19-11-2018 (पूर्वाह्न 10:00 बजे) से अर्थात् 22-11-2018 (सांय 05:00 बजे) तक
प्रथम घरण में प्राप्त ई-निविदा (बिड) का खोला जाना एवं उसका मूल्यांकन	23-11-2018 से 24-11-2018 को
द्वितीय घरण ई नीलामी की अवधि	दिनांक 26-11-2018 को द्वितीय घरण की ई-निविदा की अवधि व समय निम्नवत् है - दिनांक 26-11-2018 को पूर्वाह्न 10:00 बजे से 01:00 बजे तक क्रमांक 1 व 2 पर विज्ञापित क्षेत्र एवं अपराह्न 02:00 बजे से 05:00 बजे तक क्रमांक 3 पर विज्ञापित क्षेत्र।

3. यह ई-निविदा सह ई-नीलामी से सम्बन्धित सम्पूर्ण प्रक्रिया एवं शर्तों की जानकारी ऑनलाईन द्वारा एम०एस०टी०सी० के ई-ऑक्शन पोर्टल www.mscecommerce.com पर अपलोड करा दिया गया है। जिससे सभी सम्बन्धित (इच्छुक निविदादाता/बोलीदाता) द्वारा देखा जा सकता है। उक्त से सम्बन्धित सम्पूर्ण शर्तों एवं प्रक्रिया की जानकारी किसी भी कार्य दिवस में खनिज कार्यालय शामली से प्राप्त की जा सकती है।

(इन्द्र विक्रम सिंह)
जिलाधिकारी,
शामली।

5/11
2018

कार्यालय जिलाधिकारी शामली।
(खनन अनुभाग)

संख्या: 2312/ई-नि0 सह ई-नी0-सहमति-पत्र/नंगलाराई अहतमाल,
सहमति पत्र (लेटर ऑफ इन्टेंट)

दिनांक 05-12-2018

DEVANSH INFRA/109104

Address: VPO UDPUR NEAR MOBILE TOWER SHAMLI

Contact Person: KULDEEP SINGH

Telephone No: 9518710000

भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासनादेश सं0 1875/86-2017-57(सा.)/2017 टीसी-1 दिनांक 14-08-2017 में दिये गये निर्देशानुसार यमुना नदी तल में उपलब्ध बालू के खनन क्षेत्रों को ई निविदा सह ई नीलामी प्रणाली के माध्यम से उ0प्र0 उपखनिज (परिहार) नियमावली 1963 के अध्याय-4 के अन्तर्गत जनपद शामली की तहसील कैराना के ग्राम नंगलाराई अहतमाल के गाटा संख्या-20, 57, 58, 59, 61म, 62 67म 68, 69, 70,71,72, 73ख, 82म, 83, 84, 314म, 86,87 88, 306, 310, 311, 312म, 313म, 317म, 321म 322/39 (गाटा सं0 85, 273, 320 क्षे0 0.30 है0 रास्ते हेतु) क्षे0 24.92 है0 यमुना नदी तल में खनन योग्य आंकलित उपखनिज का भण्डार 354440 (घनमीटर प्रतिवर्ष) साधारण बालू को ई निविदा सह ई नीलामी प्रणाली के माध्यम से 5 वर्षों हेतु खनन पट्टा स्वीकृत किये जाने हेतु जिलाधिकारी, शामली द्वारा विज्ञप्ति संख्या-2188/ई-नि0-आ0-सू0 /ख0वि0-2018-19 दिनांक 17-10-2018 को एम0एस0टी0सी0 के ई-ऑक्शन पोर्टल पर अपलोड कराते हुए दैनिक समाचार पत्रों दैनिक जागरण व अमर उजाला में दिनांक 18-10-2018 को प्रकाशित कराते हुए दिनांक 18-11-2018 (पूर्वाह्न 10:00 बजे) से 22-11-2018 (सांय 05.00 बजे) तक की अवधि में ई निविदा (ई टेण्डर) आमंत्रित की गई थी।

शासनादेश दिनांक 14-08-2017 में दिये गये निर्देशों के अनुक्रम में एम0एस0टी0सी0 द्वारा दिनांक 22-11-2018 (सांय 05.00 बजे) तक प्राप्त ई-निविदाओं को (बिडर) को प्रथम चरण की आन लाईन नीलामी में भाग लेने हेतु दिनांक 26-11-2018 को पूर्वाह्न 10:00 बजे से 01:00 बजे तक क्रमांक 1 व अपराह्न 02:00 बजे से 05:00 बजे तक क्रमांक 2 पर विज्ञापित क्षेत्र एवं दिनांक 27-11-2018 को पूर्वाह्न 10:00 बजे से 01:00 बजे तक क्रमांक 3 पर विज्ञापित क्षेत्र को सह ई-नीलामी में आन लाईन भाग लेने हेतु आमंत्रित किया गया।

उत्तर प्रदेश उपखनिज परिहार नियमावली 1963 के अनुसूची-1 जिसमें जनपद शामली में उपलब्ध साधारण बालू प्रथम श्रेणी में वर्गीकृत है। भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन के शासनादेश दिनांक 14-08-2017 के द्वारा जनपद शामली में रिक्त साधारण बालू की रायल्टी रूपया 65.00 प्रति घन मीटर निर्धारित है। तहसील कैराना के ग्राम नंगलाराई अहतमाल के क्रमांक 3 हेतु निर्धारित रायल्टी का 25 प्रतिशत रूपया 57,59,650/- अर्नेस्ट मनी के रूप में ऑन लाईन www.mstcecommerce.com पोर्टल पर ऑन लाईन जमा किया गया है।

उपरोक्त क्षेत्र हेतु आप द्वारा आन लाईन नीलामी में तहसील कैराना के ग्राम नंगलाराई अहतमाल के गाटा संख्या-20, 57, 58, 59, 61म, 62 67म 68, 69, 70,71,72, 73ख, 82म, 83, 84, 314म, 86,87 88, 306, 310, 311, 312म, 313म, 317म 321म 322/39 (गाटा सं0 85, 273, 320 क्षे0 0.30 है0 रास्ते हेतु) क्षे0 24.92 है0 है0 हेतु सर्वोच्च दर 104.00 रूपये प्रति घनमीटर प्रस्तुत की गई।

तहसील कैराना के ग्राम नंगलाराई अहतमाल में खनन योग्य आंकलित उपखनिज साधारण बालू की कुल मात्रा 354440 घनमीटर है इस प्रकार नीलामी में प्राप्त सर्वोच्च बोली 104.00 की दर से कुल धनराशि 3,68,61,780.00 (तीन करोड़ अड़सठ लाख इकसठ हजार सात सौ साठ रूपये मात्र) है। उक्त क्षेत्र हेतु आपके द्वारा पट्टे की निर्बन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत अर्थात् 92,15,440.00 (नौनवे लाख पन्द्रह हजार चार सौ चालीस रूपये मात्र) रूपये और स्वामित्व की पहली किश्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत अर्थात्

क्रमशः...2

92,15,440.00 (बानवे लाख पन्द्रह हजार चार सौ चालीस रुपये मात्र) रुपये अर्थात् कुल धनराशि 1,84,30,880.00 (एक करोड़ चौरासी लाख तीस हजार आठ सौ अस्सी रुपये मात्र) में से पूर्व ऑन लाईन जमा अर्नेस्ट मनी अंकन 57,59,650/- समायोजित करते हुए अवशेष धनराशि अंकन 1,26,71,230.00 (एक करोड़ छब्बीस लाख इकहत्तर हजार दो सौ तीस रुपये मात्र) धनराशि दो कार्य दिवसों के अन्दर जमा करें। यदि निर्धारित अवधि के अन्दर उपरोक्त धनराशि को www.mstcecommerce.com के पोर्टल पर ऑन लाईन जमा नहीं किया जाता है तो शासनादेश/विज्ञापन में प्रकाशित उल्लिखित शर्तों के अनुसार जमा प्रतिभूति की धनराशि (अर्नेस्ट मनी) को जब्त करते हुये शासनादेश में उल्लिखित नियमों के अन्तर्गत नियमानुसार कार्यवाही सुनिश्चित की जायेगी, साथ ही आपको निर्देशित किया जाता है कि भारत सरकार के वन पर्यावरण एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 14 सितम्बर 2006 के साथ अनुवर्ती अधिसूचना दिनांक 15-01-2016 में उल्लिखित प्राविधानों के अन्तर्गत खनन की अनुमति दिये जाने हेतु संक्षम स्तर से स्वच्छता प्रमाण पत्र प्राप्त कर खनिज कार्यालय में तत्काल प्रस्तुत करे ताकि अग्रिम कार्यवाही नियमानुसार सुनिश्चित की जा सके।

(अखिलेश सिंह)

जिलाधिकारी,

81C शामली।

संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- अपर मुख्य सचिव, भूतत्व एवं खनिकर्म, उ०प्र० लखनऊ।
- 2- निदेशक, भूतत्व एवं खनिकर्म, निदेशालय उ०प्र०, लखनऊ।
- 3- प्रभारी अधिकारी, क्षेत्रीय कार्यालय भूतत्व एवं खनिकर्म, गाजियाबाद।
- 4- प्रभागीय वनाधिकारी, शामली।
- 5- पुलिस अधीक्षक, शामली।
- 6- उपजिलाधिकारी, तहसील कैराना, जनपद शामली।
- 7- पुलिस उपाधीक्षक, कैराना।

जिलाधिकारी,

81C शामली।

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in

To,

Shri Kuldeep Singh,
S/o Shri Chand Singh,
R/o 143, Udpur, P.O.- Udpur,
District- Shamli, U.P.

Ref. No. 559/Parya/SEAC/4662/2018

Date: 09 January, 2020

Sub: Environmental Clearance for Sand/Morrum Mining along Yamuna River Bed, Gata No.- 20,57,58,59,61m,62,67m,68,69, 70,71,72,73kh, 82m, 83,84,314m,86,87,88, 306,310, 311, 312m, 313m, 317m, 321m,322/39 at Village- Nanglari Atatmal, Tehsil- Kairana, District- Shamli, (Leased Area- 24.92 Ha).

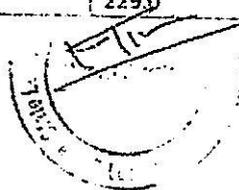
Dear Sir,

Please refer to your application/letter dated 10-02-2019, 05-03-2019, 23-04-2019, 09-10-2019, 10-10-2019 & 06/01/2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 11/10/2019 and SEIAA meeting dated 08/01/2020.

A presentation was made by the project proponent along with their consultant M/s PARAMARSH (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Sand/Morrum Mining along Yamuna River Bed, Gata No.- 20,57,58,59,61m,62,67m,68,69, 70,71,72,73kh, 82m, 83,84,314m,86,87,88, 306,310, 311, 312m, 313m, 317m, 321m,322/39 at Village- Nanglari Atatmal, Tehsil- Kairana, District- Shamli, (Leased Area- 24.92 Ha).
2. The terms of reference (TOR) in the matter were issued by SEIAA vide letter no. 139/Parya/SEAC/4662/2018, dated 03/07/2019.
3. Public hearing organized on 05/09/2019. EIA report submitted on 04/10/2019.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/92323/2019
2. File No. allotted by SEIAA, UP	4642
3. Name of Proponent	M/s Devansh Infra/109104
4. Full correspondence address of proponent and mobile no.	Sri Kuldeep Singh s/o Sri Chand Singh R/o 143, Udpur, P.O. Udpur, Shamli U. P.
5. Name of Project	Sand/Morrum Mining along River Yamuna in Gata No 20, 57, 58, 59, 61m, 62, 67m, 68, 69, 70, 71, 72, 73kh, 82m, 83, 84, 314m, 86, 87, 88, 306, 310, 311, 312m, 313m, 317m, 321m, 322/39 (gata no 85, 273, 320 area 0.30ha for haulage road) at Village - Nanglari Ahatmal, Tehsil- Kairana, District- Shamli, U. P.
6. Project location (Plot/Khasra/Gata No.)	Gata No. 20, 57, 58, 59, 61m, 62, 67m, 68, 69, 70, 71, 72, 73kh, 82m, 83, 84, 314m, 86, 87, 88, 306, 310, 311, 312m, 313m, 317m, 321m, 322/39
7. Name of River	Yamuna
8. Name of Village	Naglarai Ahatmal
9. Tehsil	Kairana
10. District	Shamli
11. Name of Minor Mineral	Sand/morrum mining
12. Sanctioned Lease Area	24.92ha (64.07 acre)
13. Mineable Area (in Ha.)	17.56 ha.
14. Zero level mRL	229.0



15. Max. & Min mRL within lease area	Highest mRL is 236.4* Lowest mRL is 229.5*	
16. Pillar Coordinates (Verified by DMO)	29° 24.705"N to 29° 25.381"N 77° 8.089"E to 77° 8.361"E	
17. Total Geological Reserves	623544 m ³	
18. Total Mineable Reserves	384886m ³	
19. Total Proposed Production	1772200 m ³ (5 Year)	
20. Proposed Production/year	354440 m ³	
21. Sanctioned Period of Mine lease	5 years	
22. Production of mine/day	1417 m ³	
23. Method of Mining	Opencast semi-mechanized	
24. No. of working days	250	
25. Working hours/day	8 hrs	
26. No. of workers	85	
27. No. of vehicles movement/day	120	
28. Type of Land	Govt./Non Forest Land	
29. Ultimate Depth of Mining	3.0 m	
30. Nearest metalled road from site	1.00 Km	
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	0.85 KLD @ 10 LPCD
	Suppression of dust	12.00 KLD @ 1.0 lit in 1 sqm for 400m (2 time a day)
	Plantation	0.525 KLD @ 5 lit/plant
	Total	13.375 KLD
32. Name of QCI Accredited Consultant with QCI No period of validity.	Paramarsh Servicing Environment and Development 116 01 May 2021	
33. Any litigation pending against the project or land in any court	No	
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Letter No-2984/Kh - VI 7619 dated 09/10/2019	
35. Details of Lease Area in approved DSR	Page No- 07	
36. Proposed CER cost	2.4 lacs (2% of Total Cost)	
37. Proposed EMP cost	Capital cost - 5.35 lacs/annum	
	Recurring Cost- 8.61 lakh/annum	
38. Length and breadth of Haul Road	1.00 km and 6m	
39. Total No. of Plant	525	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

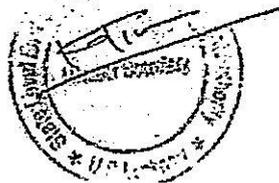
Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 11/10/2019 on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 08/01/2019 has decided to grant the Environmental Clearance to the title project for collection of 354440 m³/annum is proposed from mining lease area 24.92 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:-



E.C. for Sand/Morrum Mining along Yamuna River Bed, Gata No.-20,57,58,59,61m,62,67m,68,69, 70,71,72,73kh, 82m, 83,84,314m,86,87,88; 306,310, 311,312m,313m, 317m, 321m,322/39 at Village- Nanglari Atatmal, Tehsil- Kairana, District- Shamli, (Leased Area- 24.92 Ha).

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. ~~No tree-felling will be done in the leased area, except only with the permission of Forest Department.~~
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite



- data/information/monitoring reports. In case of any violations of stipulated conditions, the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
 25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.
 26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 31. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of ~~the various heads of expenditure to be submitted as per the guidelines provided in the recent CER~~ notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
 32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
 34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
 36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards, the safety notified zone should be left so that the habitat/nesting area is undisturbed.
 37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
 38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
 39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
 40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.



E.C. for Sand/Morrum Mining along Yamuna River Bed, Gata No.-20,57,58,59,61m,62,67m,68,69, 70,71,72,73kh, 82m, 83,84,314m,86,87,88, 306,310, 311, 312m, 313m, 317m, 321m,322/39 at Village- Nanglari Atatmal, Tehsil- Kafrana, District- Shamli, (Leased Area- 24.92 Ha).

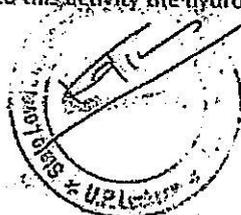
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

- 1- Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
- 2- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
- 3- Environment management should be in accordance with the present environment status of the project.
- 4- Selection of plants for green belt should be on the basis of pollution removal index.
- 5- No mining activity should be carried out in-stream channel as per SSMMG, 2016.
- 6- Pakka motorable haul road to be maintained by the project proponent.
- 7- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 8- Permission from the competent authority regarding evacuation route should be taken.
- 9- Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 10- Site Pit photographs should be submitted with date, time and point coordinate within 15 days.
- 11- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 12- Provision for cylinder to workers should be made for cooking.
- 13- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 14- Provide suitable mask to the workers.
- 15- Approach road kaccha is to be made motorable and tree saplings to be planted on both sides of the road.
- 16- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
- 17- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
- 18- Provision for two toilets and hand pumps should be made at mining site.
- 19- Drinking water for workers would be provided by tankers.



- 20- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 21- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 22- Corporate Environmental Responsibility (CER)-plan with minimum Rs. 2.4 Lakhs/annum shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development Officers, Shamli, U.P.
- 23- Health/insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 24- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 25- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 26- Width of the haul road shall be more than 6 meter.
- 27- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity/production levels shall be decreased / stopped accordingly till the replenishment is completed.
- 28- The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
- 29- If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
- 30- The Environmental clearance will be co-terminus with the mining lease period.
- 31- Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
- 32- To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
- 33- Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
- 34- In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500.mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
- 35- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
- 36- The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
- 37- It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/morram from the river bank only.
- 38- The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.



E.C. for Sand/Morrum Mining along Yamuna River Bed, Gata No.-20,57,58,59,61m,62,67m,68,69, 70,71,72,73kh, 82m, 83,84,314m,86,87,88, 306,310, 311, 312m, 313m, 317m, 321m,322/39 at Village- Nanglari Atatmal, Tehsil- Kairana, District- Shamli, (Leased Area- 24.92 Ha).

- 39- The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
- 40- The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
- 41- The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- 42- The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)).
- 43- Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
- 44- It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 45- The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
- 46- Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- 47- Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
- 48- Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
- 49- Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
- 50- Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.
- 51- Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
- 52- Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
- 53- A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
- 54- State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
- 55- The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
- 56- The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- 57- Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.



E.C. for Sand/Morrum Mining along Yamuna River bed, Gata No.-20,57,58,59,61m,62,67m,68,69, 70,71,72,73kh, 82m, 83,84,314m,86,87,88, 306,310, 311, 312m, 313m, 317m, 321m,322/39 at Village- Nanghari Atatmal, Tehsil- Kairana, District- Shamli, (Leased Area- 24.92 Ha).

58- Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.

59- Waste water from potable use be collected and reused for sprinkling.

60- During the school opening and closing time vehicle movement will be restricted.

61- A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



Member Secretary, SEIAA

Ref. No...../Parva/SEAC/4662/2018 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Shamli, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 104917/UPPCB/Circle3(UPPCBHO)/CTO/air/SHAMLI/2020

Dated : 01/04/2021

To ,

Shri KULDEEP SINGH

M/s DEVANSH INFRA

Gata No

20,57,58,59,61m,62,67m,68,69,70,71,72,73kh,82m,83,84,314m,86,87,88,306,310,311,312m,313m,317m,321m,322/39(gata no 85, 273, 320 area 0.30ha for haulage road)Village Nanglarai Ahatmal Tehsil Kairana SHAMLI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. DEVANSH INFRA

Reference Application No. 9606869

Dated : 01/04/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s DEVANSH INFRA. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 01/01/2021 to 31/12/2025 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan
Date: 2021.04.01 13:53:34 +05'30'

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C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan
Date: 2021.04.01 13:53:48 +05'30'

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C-3.

Dated : 01/04/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of Sand -354440 Cubic Meter/Annum.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	15 KVA DG Set	Diesel	1	Sulphur Dioxide	As per Norms

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Sulphur Dioxide	As per EPA Rules 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for Mining of Sand -354440 cubic Meter /Annum.
 2. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
 3. In case of D.G. Set operation it will ensured that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
 4. Industry shall comply the all condition of Environmental Clearance issued by SLEIAA dated-22.01.2020.
 5. The Board reserves the right to revoke this consent to establish which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
 6. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
 7. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
 8. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
 9. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
 10. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in
 11. The industry shall submit the permission from the CGWA/State Ground Water Authority within 3 months failing which consent shall be deemed automatically cancelled.
 12. Industry shall not use more than 2 KLD water for domestic purpose and shall not use more than 12 KLD water for dust suppression process.
- accordance with section- 21/22 of air Act 1981 (as amended respectively).
13. Industry shall comply the all conditions imposed in the NOC.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar Chauhan

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Chauhan
Date: 2021.04.01 13:54:06 +05'30'

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UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
104918/UPPCB/Circle3(UPPCBHO)/CTO/water/
SHAMLI/2020

Dated : 01/04/2021

To ,
Shri KULDEEP SINGH
M/s DEVANSH INFRA
Gata No
20,57,58,59,61m,62,67m,68,69,70,71,72,73kh,82m,83,84,314m,86,87,88,306,310,311,312m,313m,317m,321m,322/39(gata no 85, 273, 320 area 0.30ha for haulage road)Village Nanglarai Ahatmal Tehsil Kairana
SHAMLI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. DEVANSH INFRA

Reference Application No :9607105

Dated :01/04/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. DEVANSH INFRA is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar Chauhan

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Date: 2021.04.01 13:52:29 +05'30'

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Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan

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Chauhan
Date: 2021.04.01 13:52:46 +05'30'

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Annexure to Consent issued to M/s.DEVANSH INFRA vide

Consent Order No. 9607105/ Water

Dated : 01/04/2021

CONDITIONS OF CONSENT

- This consent is valid only for the approved production capacity of Mining of Sand -354440 Cubic Meter/Annum.
- The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	1 KLD	Septic Tank

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- (a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	1 KLD

- (b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
- The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for Mining of Sand -354440 Cubic Meter /Annum.
2. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
3. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
4. In case of D.G. Set operation it will ensured that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
5. Industry shall comply the all condition of Environmental Clearance issued by SLEIAA dated-22.01.2020.
6. The Board reserves the right to revoke this consent to establish which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
7. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
8. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
9. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
10. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The unit shall obtain prior consents in the event of any addition of new emission generation
12. The industry shall submit the permission from the CGWA/State Ground Water Authority within 3 months failing which consent shall be deemed automatically cancelled.
13. Industry shall not use more than 2 KLD water for domestic purpose and shall not use more than 12 KLD water for dust suppression process.

sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

14. Industry shall comply the all conditions imposed in the NOC.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar Chauhan

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Annexure-6

e-mail
SPM
29/10

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H. 54429 / सी-3 / वायु-520 / मु0नगर / 2020

दिनांक 29/10/20

सेवा में,

श्री देवांश इन्फ्रा / 109104, श्री कुलदीप सिंह पुत्र श्री चन्द सिंह,
143, ग्राम व पो0आ0-ऊदपुर,
जिला शामली।

पंजीकृत

विषय:- पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड के पत्र संख्या एच 54190/सी-3/वायु-520/मु0नगर/2020, दिनांक 22.10.2020 का संदर्भ ग्रहण करने का कष्ट करें। संदर्भित पत्र के माध्यम से आप द्वारा प्रदत्त सूचना के आधार पर इकाई के विरुद्ध कुल रु0-3,93,750/- मात्र की पर्यावरणीय क्षतिपूर्ति के रूप में अर्धदण्ड अधिरोपित किया गया था। पुनः क्षेत्रीय अधिकारी, मुजफ्फरनगर के पत्र दिनांक 23.10.2020 की आख्या द्वारा सूचित किया गया है कि जिला खान अधिकारी, शामली के पत्र दिनांक 19.10.2020 के अनुसार इकाई द्वारा कुल 107 दिवस खनन कार्य किया गया है। क्षेत्रीय अधिकारी द्वारा उक्त कं अनुक्रम में इकाई के विरुद्ध कुल 107 उल्लंघनकारी दिवसों के आधार पर रु0-10,000/- प्रतिदिन की दर से कुल रु0-10,70,000/- की पर्यावरणीय क्षतिपूर्ति के रूप में अर्धदण्ड अधिरोपित किये जाने की संस्तुति की गयी है। अतः बोर्ड के पत्र संख्या एच 54190/सी-3/वायु-520/मु0नगर/2020, दिनांक 22.10.2020 द्वारा इकाई के विरुद्ध पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित अर्धदण्ड रु0-3,93,750/- को वापस लेते हुए मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुक्रम में सक्षम अधिकारी के अनुमोदनोपरान्त सी0पी0सी0वी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार इकाई मै0 देवांश इन्फ्रा / 109104, श्री कुलदीप सिंह पुत्र श्री चन्द सिंह, 143, ग्राम व पो0आ0-ऊदपुर, जिला शामली पर कुल 107 दिनों हेतु रु0-10,000/- प्रतिदिन की दर से कुल रु0-10,70,000/- की पर्यावरणीय क्षतिपूर्ति के रूप में अर्धदण्ड अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या-701502010002104 आई0एफ0एस0सी0 कोड-UBIN0570150 में एक सप्ताह के अन्दर जमा करें।

उपरोक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति निर्धारित समयवाधि में जमा करने का साक्ष्य इस पत्र प्राप्ति के 10 दिन के अन्दर बोर्ड मुख्यालय में प्रस्तुत करें।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

(एन0के0 चौहान)
मुख्य पर्यावरण अधिकारी (वृत्त-3)

प्रतिलिपि-क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग पर अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली हेतु आवश्यक कार्यवाही किया जाना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-3)

प्रेषक, ..

सहायक भूवैज्ञानिक /,
खान अधिकारी,
शामली।

सेवा में,

क्षेत्रीय अधिकारी,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
मुजफ्फरनगर।

संख्या:- 4051 / खनन सहायक-2020,

दिनांक 11-11-2020

विषय: 1 मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या 87/2020 किरन पाल राना बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 15.07.2020 के अनुपालन क्षेत्रीय अधिकारी, लखनऊ द्वारा किये गये निरीक्षण दिनांक 15-10-2020 के क्रम में जारी नयी सूचना का प्रेषण।

नहोदय,

उपर्युक्त विषयके इस कार्यालय के मसं. संख्या-4012/1/ख0स0-2020 दिनांक 19-10-2020 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत मा0 राष्ट्रीय हरित अधिकरण ने विचारार्थ ओ0ए0 संख्या 87/2020 किरन पाल राना बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 15.07.2020 के अनुपालन क्षेत्रीय अधिकारी, लखनऊ द्वारा किये गये निरीक्षण दिनांक 15-10-2020 के क्रम में खनन क्षेत्र ग्रान नंगलाराई अहतमाल के संचालन की सूचना उपलब्ध कराये जाने की अपेक्षा की गयी थी।

इसके क्रम में कार्यालय अभिलेखानुसार उक्त खनन क्षेत्र मानसून सत्र से पूर्व दिनांक 04-03-2020 से दिनांक 23-03-2020 (20 दिवस) व पुनः दिनांक 05-05-2020 से 31-07-2020 (87 दिवस) तक कुल 107 दिवस संचालित रहने की सूचना भेजी गयी है। उक्त सूचना में उक्त खनन क्षेत्र मानसून सत्र से पूर्व दिनांक 04-03-2020 से दिनांक 24-03-2020 (21) के स्थान पर दिनांक 23-03-2020 (20 दिवस) व पुनः दिनांक 05-05-2020 से 30-06-2020 (56 दिवस) के स्थान पर दिनांक 31-07-2020 (87 दिवस) तक कुल 107 दिवस त्रुटिवंश टंकित हो गया है।

अतः कार्यालय अभिलेखानुसार उक्त खनन क्षेत्र मानसून सत्र से पूर्व दिनांक 04-03-2020 से दिनांक 24-03-2020 (21 दिवस) व पुनः दिनांक 05-05-2020 से 30-06-2020 (56 दिवस) तक कुल 77 दिवस संचालित रहा। वांछित संशोधित सूचना प्राप्त करने का कष्ट करें।

भवदीय,



(श्री रंजना सिंह)
सहायक भूवैज्ञानिक /
खान अधिकारी,
शामली।

01-02-2021

To,

The Regional Officer, U.P.P.C.B. ,
Muzaffar Nagar,
Uttar Pradesh

Subject:- Request for letter for revised Environmental Compensation (EC)

Reference:- Our River Bed Mining Project located at - YAMUNA RIVER at Gata No. 20, 57, 58, 59, 61m, 62, 67m, 68, 69, 70, 71, 72, 73kh, 82m, 83, 84, 314m, 86, 88, 306, 310, 311, 312m, 313m, 317m, 321m, 322/39(Gata No.- 85, 273, 320 area 0.30 ha for haulage road), Village – Naglarai Atatmal, Teh – Kairan District – Shamli – U.P (Area -24.92 ha.) for a production of 3,54,440 m³.

Dear Sir,

Kindly refer to U.P.P.C.B. letter dated 29/10/2020 instructing us to deposit Rs. 10,70,000/- lacs towards assessed Environmental Compensation (EC) for 107days (Annexure-1)

In this regard, it is to kindly inform that our unit was actually operation for 77 days and a letter of amendment dated 11/11/2020 issued by District Mining Officer, Shamli is enclosed for kind reference (Annexure-2)

In this regard the revised EC amount derives to Rs 7,70,000/- lacs for 77 days.

An amount of Rs. 393750/- has already been deposited in Board, as compliance (Anneure-3)

We are herewith depositing the balance remaining amount of Rs. 376250/- (Annexure-4)

It is requested to kindly issue a conformation letter regarding compliance of EC for our records.

For **DEVANSH INFRA**
Thanking You,

Kuldeep Singh

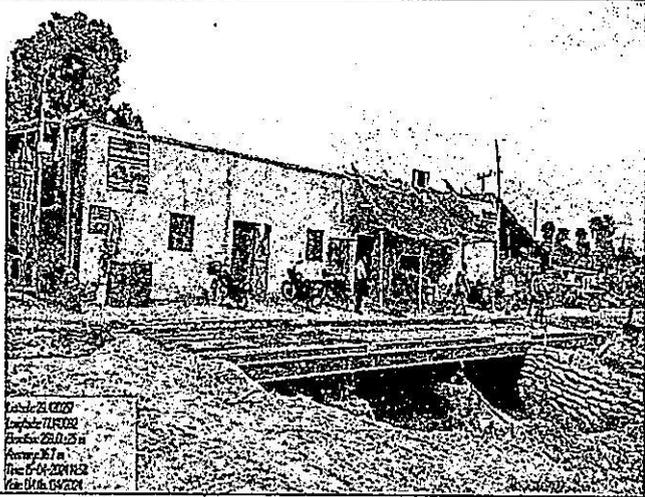
Prop.

Shri Kuldeep Singh S/o Shri Chand Singh, Owner,
R/o- 143, Udpur, P.O.- Udpur , Shamli, U.P.

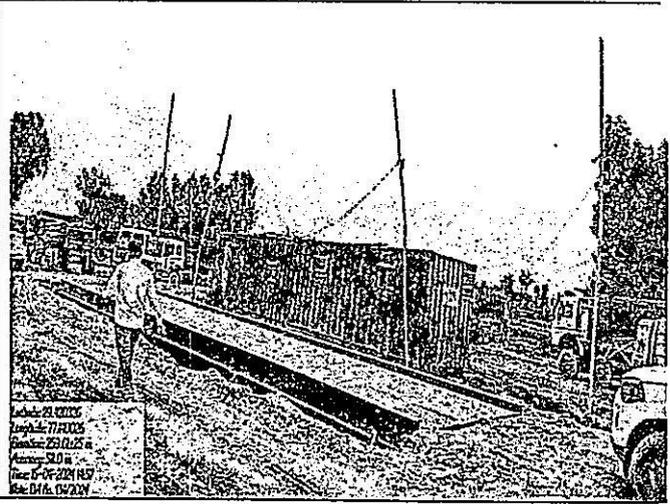
Encls:- As referred above.

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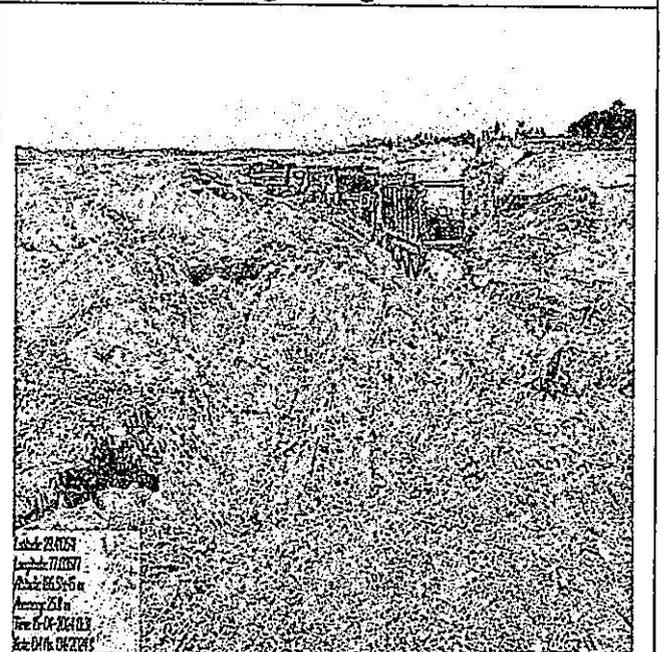
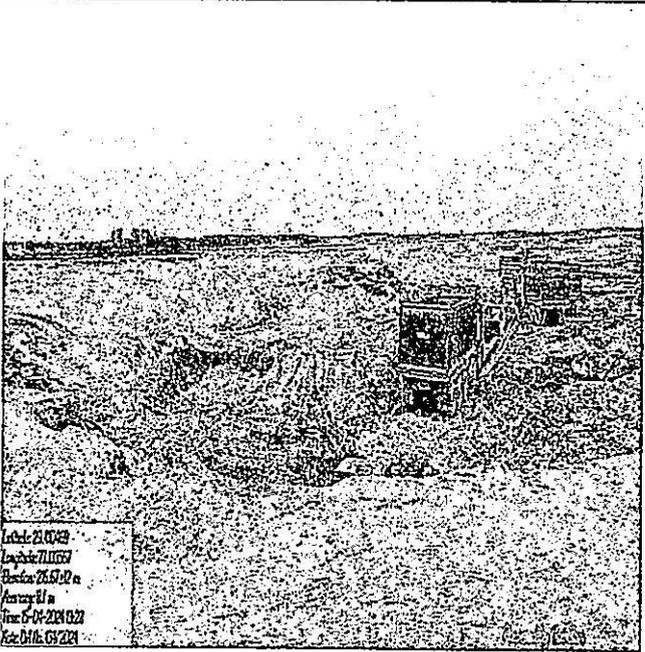
The Chief Environmental Officer, U.P.P.C.B. (Circle-3)
Building.No. TC-12V, Vibhuti Khand, Gomti Nagar
Lucknow-226 010



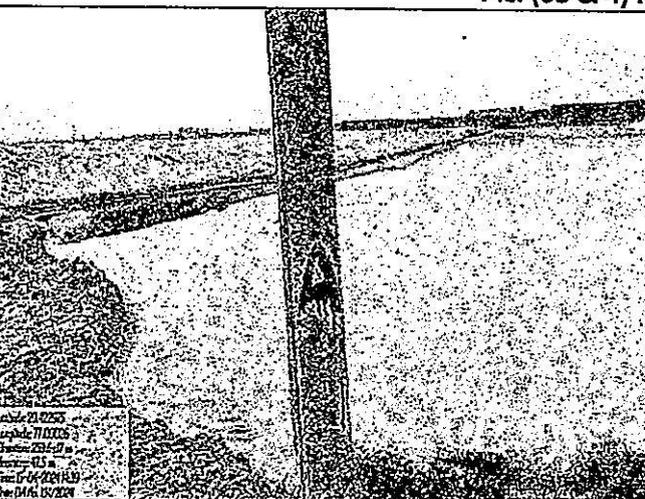
Pic. (01) Office of the Project Proponent



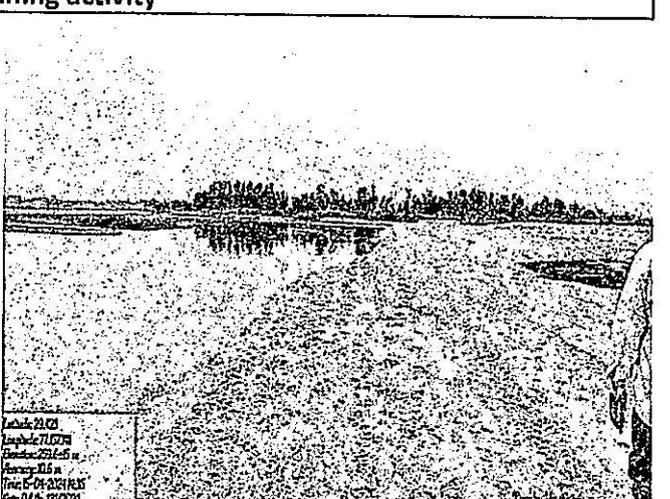
Pic. (02) Weight bridge and Camera



Pic. (03 & 4) Mining activity

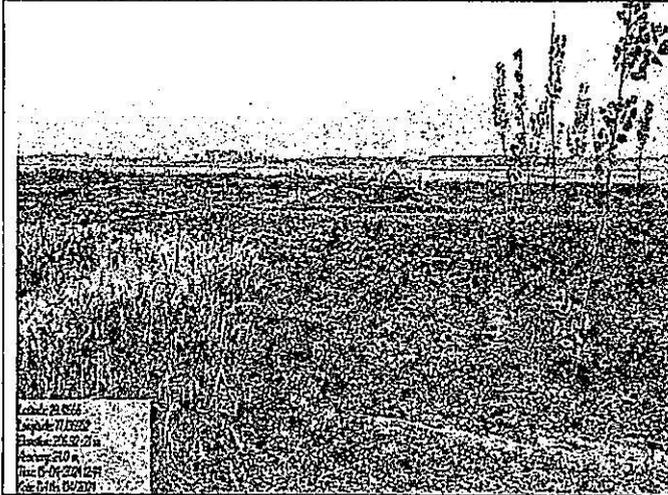


Pic. (05) River Yamuna

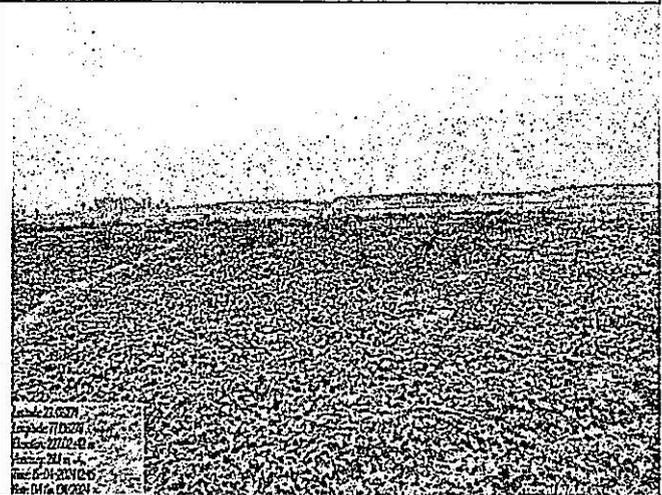


Pic. (06) River Yamuna

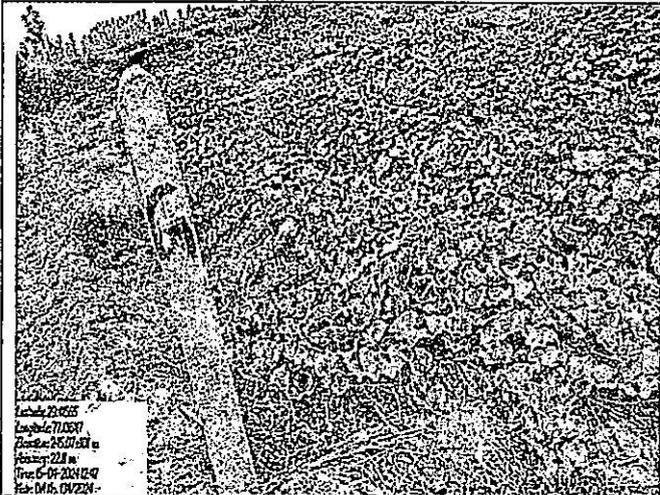
Pic. (7 to 10) Agriculture activity carried out near the mining area



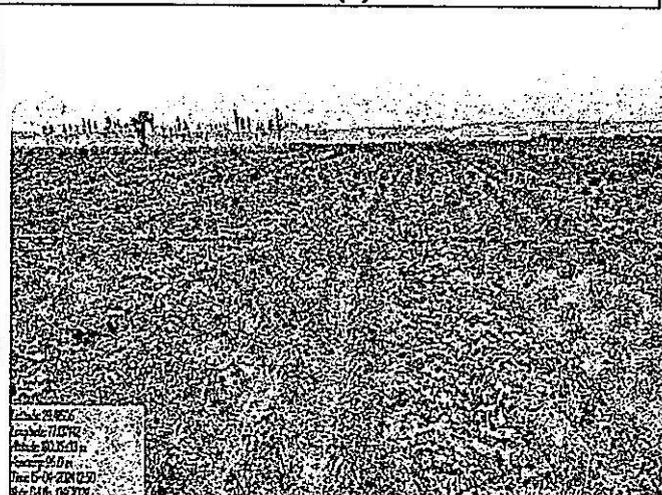
Pic. (7)



Pic. (8)



Pic. (9)

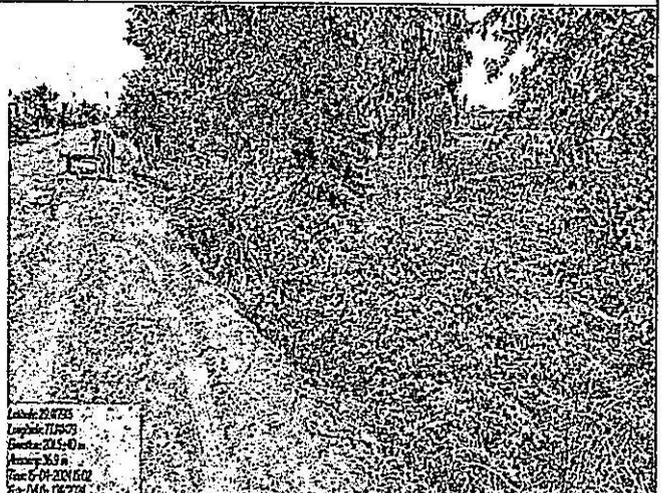


Pic. (10)

Pic. (15 to 18) Agriculture activity done on road and status of flood rescue bund



Pic. (11) Bund constructed by Irrigation department



Pic. (12) Bund constructed by Irrigation department

Pic. (13 to 15) Mining carried out beyond the permitted area

Pic. (7 to 10) Agriculture activity carried out near the mining area



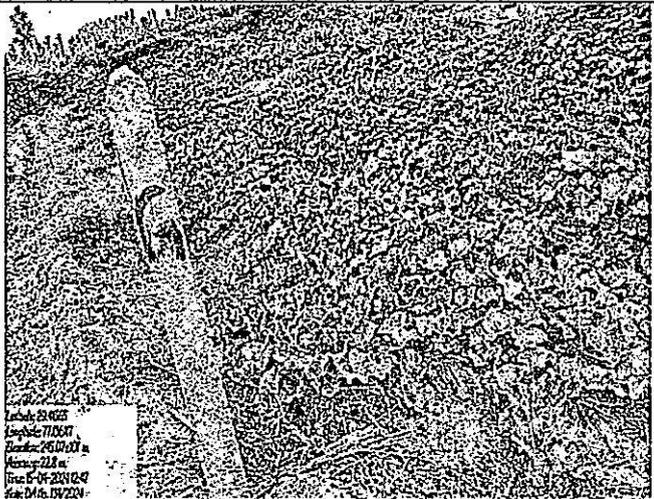
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Latitude: 23.1227
Altitude: 21.0 m
Time: 07-04-2019 02:27
Pic: 04_0227

Pic. (7)



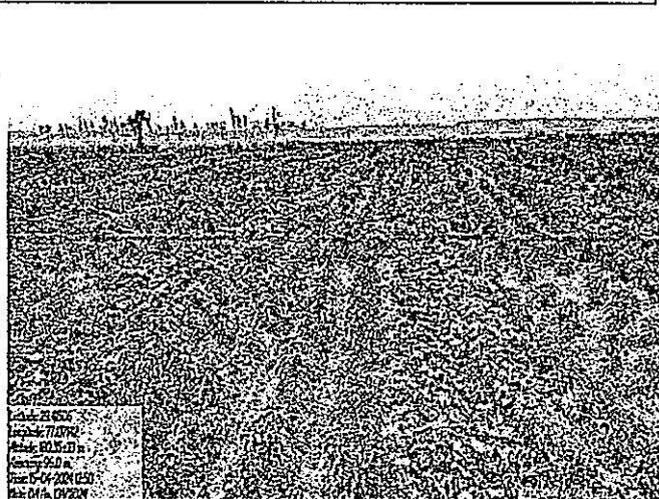
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Latitude: 23.1227
Altitude: 21.0 m
Time: 07-04-2019 02:27
Pic: 04_0227

Pic. (8)



Label: 21 0227
Longitude: 77.9227
Latitude: 23.1227
Altitude: 21.0 m
Time: 07-04-2019 02:27
Pic: 04_0227

Pic. (9)



Label: 21 0227
Longitude: 77.9227
Latitude: 23.1227
Altitude: 21.0 m
Time: 07-04-2019 02:27
Pic: 04_0227

Pic. (10)

Pic. (15 to 18) Agriculture activity done on road and status of flood rescue bund



Label: 21 0227
Longitude: 77.9227
Latitude: 23.1227
Altitude: 21.0 m
Time: 07-04-2019 02:27
Pic: 04_0227

Pic. (11) Bund constructed by Irrigation department



Label: 21 0227
Longitude: 77.9227
Latitude: 23.1227
Altitude: 21.0 m
Time: 07-04-2019 02:27
Pic: 04_0227

Pic. (12) Bund constructed by Irrigation department

Pic. (13 to 15) Mining carried out beyond the permitted area